

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 42 OF 2024 / EZ**

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Bimal Hembram & Another ...Applicant

VERSUS

State of Odisha & Others ...Respondents

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3.	Photocopy of the consent to establish order dtd.20.12.2022. <b>(ANNEXURE – R6/2)</b>	

SPCB Odisha, R.No.6

Through

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.6  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:9903080977

Kolkata  
Date:

02 JUL 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
RESPONDENT NO.6.

I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That I have gone through the OA and understood the contents thereof.
3. That this OA is relating to seeking a direction to the Private Respondent No.9 i.e. M/s. My Home Industries Pvt. Ltd. and R.No.7 i.e. Orissa Industrial Infrastructure Development Corporation (IDCO), from accessing and using the forest land for industrial activities until approval of Central Govt. is obtained under the Forest (Conservation) Act, 1980. The applicants also seek for declaration of the conversion of Sabik Forest Land to Non-Forest Kisam as illegal.
4. That the para wise reply to the OA is as follow:
  - A. That as regards the averments made in Para-1 to 3, this R.No.6 Board has no comments to offer since it is a matter of record.
  - B. That as regards the averments made in Para-4, it is humbly submitted that the R.No.9 has obtained environmental clearances under the provisions of EIA Notification 2006 from the State Environment Impact Assessment Authority (SEIAA), Odisha (R.No.5) for setting up cement grinding unit of



capacity 3.0 MTPA. Copy of which has already been annexed as Annexure-1 read with Annexure-1A of the Appeal Memo.

C. That as regards the averments made in Para-5 to 7, the R.No.6 Board has no comments to offer.

D. That as regards the averments made in Para-8, the same has been answered in Para-4.B of the present affidavit.

E. That as regards the averments made in Para-9 & 10 of the OA, it is humbly submitted that the grievance of the applicant was forwarded to the Regional Officer, Kalinga Nagar, who vide his letter No.1120 dtd.29.03.2023 informed the head office indicating therein that the R.No.9 unit has not yet been installed and issue raised by the public has already been recorded during the public hearing as per the provisions of EIA Notification 2006. Copy of letter No.1120 dtd.29.03.2023 issued by the Regional Officer, Kalinga Nagar to the Head Office is annexed to this affidavit and marked as

ANNEXURE – R6/1.



F. That as regards the averments made in Para-11 to 19, the R.No.6 Board has no comments to offer as these are the matter of records.

G. That as regards the averments made in Para-20, it is humbly submitted that the R.No.9 unit is yet to be established and it had obtained consent to establish under the provisions of Sec.25 of Water (PCP) Act, 1974 and Sec.21 of Air (PCP) Act, 1981 vide R.No.6 order No.23668 dtd.20.12.2022 with certain conditions for strict compliance. Copy of the consent to establish order dtd.20.12.2022 is annexed to this affidavit and marked as ANNEXURE – R6/2.

H. That as regards the averments made in Para-21 to 28, the R.No.6 has no comment to offer.

I. That as regards the averments made in Para-29 & 30, this aspect has already been dealt in Para-4.B of this present affidavit.

J. That as regards the averments made in Para-31, it is humbly submitted that the project activities of the proposed unit of the R.No.9 are not yet



commenced and appropriate conditions have been imposed by the R.No.6 Board while granting consent to establish to the R.No.9 unit vide Annexure-R6/2 of the present affidavit.

K. That as regards the averments made in Para-32 to 39, the R.No.6 Board has no comments to offer as the same are matter of records.

5. That the Respondent No.6 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for effective adjudication of this case.
6. That the annexures annexed to the present affidavit are true and correct copies of their originals.
7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH:-9437627119 (M)

02/07/24

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 2<sup>nd</sup> day of July, 2024.

**SWORN BEFORE ME**

  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH:-9437627119 (M)

02/07/24

ANNEXURE - R6 / 1



Tel:06726221153

E mail : [rospcb.kalinganagar@ospcbboard.org](mailto:rospcb.kalinganagar@ospcbboard.org)

Website : [www.ospcbboard.org](http://www.ospcbboard.org)

**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
DIST- JAJPUR-755019, ODISHA, INDIA

No. 1120 /

Date. 29.03.2023  
By E mail/Speed Post

From,

Er P K Behera  
Regional Officer

To,

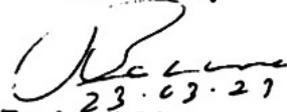
Mrs. M. Dhal,  
The Addl. Chief. Env. Scientist,  
State Pollution Control Board,  
Odisha

**Sub: Public complaint-reg.**

**Ref: Your letter no. 22774, dated 07.12.2022 and letter no. 16848 dtd. 15.09.2022**

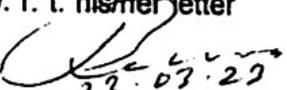
Sir,

In inviting a reference to the above, I am to inform you that the grievance petition is against the installation of My Home Industry. In this regard, it is to mention here that the unit has not yet been installed and issued raised by the public has already been recorded during the public hearing as per the procedure of EIA Notification 2006 and further action will be taken accordingly as per the procedure. This is for kind information and necessary action.

  
23.03.23  
Regional Officer

Memo No. 1121 ..... dt. 29.03.2023.

Copy forwarded to the Assistant Collector, Gen. & Misc., Jajpur w. r. t. his/her letter no. 6621, dtd. 23.11.2022 for information and necessary action.

  
23.03.23  
Regional Officer



EPABX : 2561909/2562847  
E-mail: [paribesh1@ospboard.org](mailto:paribesh1@ospboard.org)  
Website: [www.ospboard.org](http://www.ospboard.org)

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII  
Bhubaneswar - 751012

No. 23668 / 1

IND-II-CTE-6800

Date: 20.12.2022

Through online/  
By speed post

### CONSENT TO ESTABLISH ORDER

In consideration of the online application no. 4368817 for obtaining Consent to Establish for M/s My Home Industries Private Limited, the State Pollution Control Board, Odisha is pleased to convey Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for 1.5 MTPA (Phase-I) Cement Grinding Unit to produce Portland Slag Cement (PSC), Composite Cement (CC), Portland Pozzolona Cement (PPC), Ordinary Portland Cement (OPC) & Granulated Ground Blast Furnace Slag (GGBS) with project cost of Rs.410 Crores over an area of Acs 63.23 Dec at Village: Byree, Tehsil: Darpan (Khata No. & Plot No. as mentioned in the application form) in the District of Jajpur with the following conditions.

### GENERAL CONDITIONS:

1. This Consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry shall apply for grant of Consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board.
4. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. **The proponent shall seek Environmental Clearance under EIA Notification 2006 and amendments made thereafter from the appropriate designated authority and construction activity shall commence with the valid Environmental Clearance. In no case the proponent shall commence construction activity without valid Environmental Clearance in this regard.**
2. The proponent shall follow the guideline of SPCB, Odisha for installation and operation of the Railway Sliding. A separate consent to establish shall be sought by the proponent in this regard.
3. The proponent shall provide temporary storage space for storage of solid and Hazardous waste before final disposal. The Hazardous and E-waste shall be stored under covered shed on concrete floor.
4. The proponent shall submit six monthly progress report every year (i.e. June and December) of construction activity of the project to the Board (at Head Office and Regional Office) for record and verification.
5. Certificate from the designer or manufacturers of plant facilities shall be provided to the Board before going for installation of plant facilities. An undertaking shall also be submitted to the Board before construction activities that the installed capacity shall not exceed Consent to Establish capacity.
6. This Consent to Establish is granted for the capacity as mentioned above and any expansion in the capacity change or modification in the process addition, alternation any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from the Board. The proponent shall carry out construction activity as per **approved plant layout map (Annexed)**. If the proponent wants to change the approved layout map, they can submit a modified plant layout map with adequate justification for such modification.
7. The unit shall obtain NOC from CGWA for use of ground water before getting Consent to Operate of State Pollution Control Board, Odisha.
8. The proponent shall obtain permission from Department of Water Resources, Govt. of Odisha for drawl of ground / surface water.
9. The proponent shall earmark the Greenbelt / Solid, Hazardous and other Waste Storage area and ETP / STP area etc. as per the approved plant layout by putting display board at the time of construction work of the project to secure such land for environmental point of view without diverting the same for other purpose. Further, the industry shall earmark adequate area for surface run off treatment system at different locations inside the plant. Same shall be verified at the time of construction work by Regional Officer and /or Head Office of SPCB.
10. The unit shall not use land earmarked for green belt development and plantation for any other purpose.

11. The industry shall review conditions stipulated in Consent to Establish / Environmental Clearance and their implementation well in advance before applying for Consent to Operate.
12. The proponent shall comply to the provisions of E-Waste (Management) Rules,2016 and amendment thereafter and shall handover E-Waste to authorized collection centers/register dismantlers / recyclers for proper disposal of E-Waste.
13. The construction and demolition waste to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Waste Management Rules 2016".
14. The proponent shall comply the provisions of Plastic Waste Management (Amendment), Rules 2022 for proper management of plastic waste.
15. The greenbelt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under premium green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. An action plan for this purpose shall be prepared and shall be submitted accordingly.
16. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
17. The construction shall be carried out with the fly ash bricks. If the fly ash bricks are not available locally the construction may be carried out with other bricks with prior intimation to the concerned Regional Office of SPC Board. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.
18. The construction material which has potential to be air borne shall be transported in covered trucks.
19. The industry shall apply for grant of Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act,1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board. No production activity shall commence prior to installation of all pollution control measures.
20. Depending on the environmental condition, stricter standards may be imposed for the effluent or restriction for discharge may be made for which adequate facilities from the beginning shall be made to meet such situation in future.
21. No production activity shall commence prior to installation of all pollution control measures. In case, it is found that the plant is operating without installation of appropriate pollution control equipment(s) and without permission for trial operation from the Board, a direction of closure shall be issued u/s 31-A of Air (PCP) Act, 1981 and / or u/s 33-A of Water (PCP)Act, 1974 without any further notice in this regard.
22. The Board may impose further condition or modify the conditions as stipulated in this order during installation and / or at the time of obtaining Consent to Operate and my revoke this order in case the stipulated conditions are not implemented and / or

information is found to have been suppressed / wrongly furnished in the application form.

23. The unit shall abide by E(P) Act, 1986 and rules framed there under.

**B. WATER POLLUTION:**

24. The unit shall provide adequate capacity of rainwater harvesting pond at a suitable location to collect the rainwater of the plant area and shall be used in the plant. Settling tanks will be provided at suitable locations to arrest silt wash off in rainy season.
25. Under no circumstance the industry shall discharge wastewater to outside and the industry shall completely recycled the wastewater and adopt Zero Liquid Discharge (ZLD) concept as proposed in environmental management plan.
26. Domestic wastewater from plant shall be treated in adequate capacity STP and the treated effluent shall be reused for greenbelt development after meeting the following prescribed standards as notified by the MoEF&CC, Govt. of India vide G.S.R. 1265 (E), dated 13.10.2017;

Sl.No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	<1000

Note: These standards will be applicable for discharge in water resources as well as for land disposal. The standards for Fecal Coliform may not be applied for use of treated sewage in industrial purposes.

27. Rainwater harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
28. The industry shall provide mechanized wheel washing system along with effluent treatment and recycling facilities for raw material / product / solid waste transport vehicles at the exit point of the industry.
29. Surface runoff treatment system consisting of sedimentation through settling tanks/ponds in series followed by high-rate clarification through clarifloculator / tube settlers shall be installed to meet the discharge norms and shall be recycled / discharged specially during monsoon period in exigency.

**C. AIR POLLUTION:**

30. The emission standards issued by the MoEF&CC, Govt. of India vide G.S.R.No.612 (E) dated 25th August,2014 and subsequent amendment vide Notification No.496(E) Dt.9th May, 2016 regarding cement plants with respect to Particulate matter, SO<sub>2</sub> and NO<sub>x</sub> shall be complied and hot gases from HAG will be vented through cement mill main stack.

31. The unit shall install Online Continuous Stack Emission Monitoring Systems (CEMS) at Cement Mill Bag Filter Stacks for online real time monitoring for PM, SO<sub>2</sub> and NO<sub>x</sub> and data transmission through GPRS system to SPCB RTDAS server and also upload data for use by CPCB.
32. The unit shall install online Continuous Ambient Air Quality Monitoring Systems (CAAQMS) within the plant premises at least at two locations covering upwind and downwind directions for online real time monitoring and data transmission through GPRS system to SPCB RTDAS server and upload data for use by CPCB.
33. Necessary preventive measures shall be taken during construction phase so that the ambient air quality including noise shall conform to National ambient air quality standards and standards for noise in industrial area as per Annexure-I & II. Ambient air quality at the boundary of the plant premises shall meet the prescribed standards of the Board as per Annexure - I.
34. The internal road shall be made concrete/black topped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
35. The unit shall transport raw materials and products in covered manner.
36. Bag filter and dry fog dust suppression system shall be installed at all potential dust generating sources to control fugitive emission.
37. The unit shall explore the transportation of clinker through rail instead of truck to the plant site.
38. Clinker shall be stored in closed silos and transfer operation shall be carried out in a closed system. Enclosures shall be provided for belt conveyors and transfer points to control fugitive emission. Transfer points shall be connected with dust extraction system.
39. Adequate pneumatic dust handling system shall be installed at the final product storage area and packaging area to avoid dust nuisance.
40. Pneumatic dust handling system shall also be installed at all the bag filter hoppers with common silo and telescopic chute arrangement.
41. Gypsum, slag, fly ash, limestone etc., shall be stored in covered sheds and adequate dust suppression measures shall be taken to control fugitive emission from handling of gypsum.
42. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
43. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.
44. Transportation of materials shall be carried out through covered container and adequate steps shall be taken during unloading to control fugitive emission.
45. All pollution control equipment may be provided with separate electricity meter for continuous recording of power consumption. Non-functioning of pollution control equipment should be recorded in the same logbook of pollution control equipment



should be recorded in the same logbook along with reasons for not running the Pollution Control Equipment.

**D. SOLID AND HAZARDOUS WASTE:**

46. Ash generation from HAG and dust generation from APC Devices shall be completely reused in Cement Manufacturing Process.
47. Used Oil / used Lubricants shall be sold to authorized re-processors/recyclers
48. The industry shall obtain authorization for management of Hazardous Waste as per provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time.
49. Garbage /food waste from canteen & guest house shall be collected properly and shall be converted to manure through vermin composting/ mechanized organic waste converted and used as manure for green belt development.
50. Municipal Solid Waste generation from the unit shall be disposed of as per the Solid Waste Management Rules, 2016 and amendment thereafter.

**E. Energy Conservation Measures:**

51. The proponent shall provide solar power generation on rooftops of buildings for solar light system for all common areas, street lights, parking around project area and maintain the same regularly. The proponent shall use Solar/ Renewable energy of 5% of the expected actual power requirement.
52. The project proponent shall also provide LED lights in their offices and residential areas.

Encl: Approved Plant Layout map and Annexure-I & II

  
**MEMBER SECRETARY**

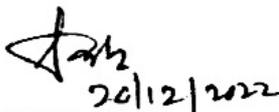
To

**The Unit Head  
M/s My Home Industries Private Limited,  
Village- Byree, Tehsil- Darpan,  
District- Jajpur**

Memo No. 23669 / Date 20.12.2022

Copy forwarded to:

1. The Collector & District Magistrate, Jajpur
2. The Director, Factories & Boiler, Bhubaneswar
3. The DFO, Jajpur
4. The Regional Officer, SPC Board, Kalinga Nagar, Jajpur
5. Consent to Operate Cell, SPC Board, Bhubaneswar
6. Hazardous Waste Management Cell, SPC Board, Bhubaneswar
7. Copy to Guard file

  
20/12/2022  
**ADDL. CHIEF ENV. ENGINEER**

O/C

**NATIONAL AMBIENT AIR QUALITY STANDARDS  
CENTRAL POLLUTION CONTROL BOARD  
NOTIFICATION**

New Delhi, the 18th November, 2009

No. B-29014/2009/PCI-I.—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11<sup>th</sup> April, 1994 and S.O. 935(E), dated 14<sup>th</sup> October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

**NATIONAL AMBIENT AIR QUALITY STANDARDS**

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual* 24 hours**	50 80	20 30	- Improved Wet and Gase - Ultraviolet fluorescence
2	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual* 24 hours**	40 80	30 30	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation
5	Ozone (O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical Method
6	Lead (Pb), µg/m <sup>3</sup>	Annual* 24 hours**	0.50 1.0	0.50 1.0	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon filter
7	Carbon Monoxide (CO), mg/m <sup>3</sup>	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra Red (NDIR) spectroscopy
8	Ammonia (NH <sub>3</sub> ), µg/m <sup>3</sup>	Annual* 24 hours**	100 400	100 400	- Chemiluminescence - Indophenol blue method

(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)Pyrene (BaP) - particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m <sup>3</sup>	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

- \* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- \*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman  
(ADVT-III/18409/Exy.)

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11<sup>th</sup> April, 1994 and S.O. 935(E), dated 14<sup>th</sup> October, 1998.

**ANNEXURE-II**

**SCHEDULE**  
(see rule 3(l) and 4(l))

**Ambient Air Quality Standards in respect of Noise**

Area Code	Category of Area/Zone	Limits in dB(A) Leq *	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

**Note**

1. Day time shall mean from 06:00 A.M. to 10:00 P.M.
2. Night time shall mean from 10:00 P.M. to 06:00 A.M.
3. Silence zone is defined as an area comprising not less than 100 meters around hospitals, educational institutions and courts. The silence zones are zones which are declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

\*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : It is an energy mean of the noise level, over a specified period.

[F. No. Q-14012/1/96-CPA]  
VIJAI SHARMA, R. Secy.